

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

ORDER

No: 576 of 2022/RG/CS.

Dated: 19-5-22

In continuation to High Court order No. 535 of 2022/RG dated 02.05.2022, it is hereby ordered that consequent upon the culmination of regular enquiry initiated against Shri Mahmud Anwar Alnasir, Civil Judge (Sr. Division)/Sub Judge, (the then Sub Judge, Pattan), presently under suspension, the officer is re-instated and his period of suspension is treated as on duty. Further, the officer shall remain attached with Registrar Judicial, High Court Wing Srinagar till his formal posting is ordered.

By Order.

19-3-22
(Sanjeev Gupta)
Registrar General

Dated: 19-5-22

No: 15065-94/RG

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar,
4. Registrar Rules, High Court of J&K and Ladakh, Jammu,
5. Registrar Inspection, High Court of J&K and Ladakh, Srinagar,
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
..... for information.
7. CPC, e-Courts, High Court of J&K and Ladakh, with the request to get the same uploaded on the official website of the Hon'ble High Court.
8. Sh. Mahmud Anwar Alnasir, Civil Judge (Sr. Division) / Sub Judge, for information and compliance.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and necessary action.

19-3-22
Registrar General